

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 204
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power & Steel Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.12.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Applicant/petitioner: -

For the respondent:

Mr. Abhinav Vashisht, Sr. Adv., with Ms. Misha,
Ms. Charu Bansal, Mr. Shantanu Chaturvedi, Advs.
Mr. A. S Chadhha, Sr. Adv., with Mr. Ayush Sharma, Mr. Amit
Kr. Bhattacharya, Advs. for CD/Intervenor
Mr. Bishwajit Dubey, Ms. Ruchi Chaudhary, Ms. Sreedeepta
Bhattacharya, Advs. for CoC.
Mr. Arjun Ashtana, Ms. Sreenita Ghosh, Mr. Sidhartha
Sharma, Advs. for CA-1008
Mr. Aaditya A. Pande, Adv. in CA-737
Mr. Ratnanko Banerjee, Sr. Adv., with Mr. Monish Panda, Mr.
Mrinal Bharat Ram, Advs.
Mr. Pronoy Chaudhary, Mr. Harshit Garg, Advs.
Mr. Sanjay Bhatt, Adv. for CA-537
Mr. Amitabh, PCS in CA-1116

ORDER

CA-1008, 1009 & 1011 (PB)/2018

Replies to these applications have already been filed and copies thereof shall be furnished to the counsel for the applicants during the course of the day.

List for arguments on 19.12.2018.

CA-1247 (PB)/2018

Notice of the application.

Mr. Shantanu Chaturvedi, briefing counsel to Mr. Vashisht, learned senior counsel for the RP accepts notice. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List for arguments on 19.12.2018.



CA-729 (PB)/2018

Pleadings in this application are not complete and the same be completed within a week.

List for arguments on 19.12.2018.

CA-1217(PB)/2018

This is an application filed by the intervenor and notice was issued on 29.11.2018. Without prejudice to the rights of the parties the applicant is permitted to intervene in CA No. 729(PB)/2018.

The application stands disposed of.

CA-1116(PB)/2018

Reply has been filed today and a copy thereof shall be furnished to the learned PCS for the applicant during the course of the day.

List for arguments on 19.12.2018.

CA-537 (PB)/2018

Reply has been filed today and a copy thereof shall be furnished to counsel for the applicant during the course of the day.

List for arguments on 19.12.2018.

CA-737 (PB)/2018

Learned counsel for the non-applicant-RP states that the reply by way of additional affidavit of CA No. 729(PB)/2018 shall also be considered as reply in the present application. A copy of that reply shall be handed over to the counsel for the applicant during the course of the day.

List on 19.12.2018.

—Sd—

**(M.M.KUMAR)
PRESIDENT**

—Sd—

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**